LAY NOTE BEFORE THE HON'BLE MEMBER
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Date: 06.09.2023

Received ten number of judicial case files as enumerated below by post from Judicial Section, NGT PB, New Delhi. on 5/09/2023.

Sl. No.	Case Number	Case Title	Date of Order transferring the case	Next Date Fixed by THE Hon'ble Bench at PB
1	OA No.609/2022/PB	DR. SUBHASH KUMAR Vs. STATE OF JHARKHAND & ORS.	18.08.2023	08.09.2023
2	OA No.479/2022/PB	KRISHNA CHOUHAN Vs. STATE OF JHARKHAND & ORS.	18.08.2023	08.09.2023
3	OA No.769/2022/PB	SHANKAR DAYAL MISHRA Vs. STATE OF BIHAR	18.08.2023	08.09.2023
4	OA No.05/2023/PB	SURENDRA PANIGRAHI Vs. STATE OF ODISHA	21.08.2023	12.09.2023
5	OA No.727/2022/PB	RAMROOP RANA Vs. STATE OF BIHAR	21.08.2023	29.08.2023 Since this date already passed, this case may be listed on 27.09.2023
6	OA No.735/2022/PB	MUJIBUR RAHMAN MALIK Vs. STATE OF WEST BENGAL	21.08.2023	07.08.2023 Since this date already passed, this case may be listed on 27.09.2023
7	OA No.511/2022/PB	CHANDRASHEKHAR KHAWADE Vs. STATE OF JHARKHAND & ORS.	22.08.2023	20.09.2023
8	OA No.475/2022/PB	A. ALI Vs. STATE OF WEST BENGAL	22.08.2023	21.09.2023
9	OA No.181/2022/PB	DINESG PRASAD CHAURASIA & ORS. Vs. STATE OF BIHAR	22.08.2023	06.11.2023
10	OA No.441/2022/PB	SIDHNATH TIWARI Vs. STATE OF BIHAR	22.08.2023	08.11.2023

Submitted for kind perusal and appropriate direction to re-number these cases at this Bench and list on the date as directed.

Submitted please.

Shelar
5/09/2023
Section Officer

06/09/23
Ld. Deputy Registrar

6/9/23
Ld. Registrar

6/9/23
Hon'ble Expert Member

Amit Thalekar
Hon'ble Judicial Member 06.9.23

National Green Tribunal
Principal Bench
Faridkot House, Copernicus Marg, New Delhi-110001

NGT/PB/04/2021
Dated: 18.02.2022

Sub: Submission of Public Grievance/Complaints/Letter Petitions received vide diary no. 11-24/LP/2022.

It is submitted that Public Grievances/Complaints/Letter Petitions have been received through E-mails/Speed post from different corners seeking redressal. Vide order dated 28.03.2019 (C- 52/pg) Letter petitions/Public Grievances/Complaints are to be placed before the Hon'ble Member after scrutiny by Research Coordinator and thereafter the same are to be placed before Hon'ble Chairperson for final approval.

In terms of order dated 28.03.2019, Hon'ble Mr. Justice Brijesh Sethi, Judicial Member, has been nominated in place of Hon'ble Mr. Justice Sheo Kumar Singh, Judicial Member for further scrutiny of Public Grievances on 09.06.2021. (C- 53/pg)

Further, in term of order dated 17.11.2021 (C-54/pg.) in addition to Hon'ble Mr. Justice Brijesh Sethi, Hon'ble Mr. Justice Sudhir Aggarwal (HJM) has been nominated/recommended for considering the PG's/complaints.

Accordingly, the details of ten Public Grievances/Complaints/Letter Petitions dated 03rd Jan, to 05th 2022 so received which may be related to environment and matters connected thereof are placed opposite vide diary nos. 11-24/LP/2022 as per (Annexure – A).

Submitted for kind perusal and necessary order/directions please.

18/02/2022
(Lata Pujari)
MTS

19-02-2022
(Ashok Kumar)
Consultant, PG

39/PG-LP/22
22.02.22

(Ms. Pratima Akolkar)
Research Coordinator

X Placed at Flag 'A' (Annexure – 'A') is a statement on Public Grievance (PG) received during 03rd to 05th Jan, 2022 (10 nos.). These PG have been studied and accordingly **PG nos. 18, 19, 20, 21 and 24** (Sr. no. 5,6,7,8, & 10 at Annexure - A) are proposed for kind approval of Hon'ble Mr. Justice Sudhir Agarwal for placing before the Hon'ble Court. Rest of the PGs may be rejected.

Submitted for kind approval please.

21.2.2022

244/AR
22/02/2022

Ld. A.R. 22/2/2022 (ROSY DANIKA)

293/R
22/2/22

Ld. D.R.

306/RS
22/2/22

Ld. R.G. Prakash 22/2/2022

Hon'ble Mr. Justice Sudhir Agarwal (HJM)

(X) approved

Sudhir
28.2.2022

58/PG-LP/2022
02/03/22

241/HCP/PPS
2/3/22

Hon'ble Chairperson

2/3/22

Ref. Prepage

The following LP's have been registered as OA's Details of the LP's given below:-

1. LP No. 18/2022 - OA. No. 179/2022
2. LP No. 19/2022 - OA. No. 180/2022
3. LP No. 20/2022 - OA. No. 181/2022
4. LP No. 21/2022 - OA. No. 182/2022
5. LP No. 24/2022 - OA. No. 183/2022.

Chandan Kumar Singh
04/03/2022
Filing Section.

Asst (Filing) Akumar 04-03-2022

May please list the said O.A.s before the Hon. Court.

Akumar
04-03-2022
Con. (F)

Con. (L) 2/3/2022

O.A.No.181/2022

Observations of Research Coordinator as per Rule 9, Form 4 of NGT Act, 2010
Letter Petition (Regn No.20/LP/2022)dated 05.01.2022
Diary No.11 - 24/LP/2022
dated 03 to 05 .01. 2022

S. no.	Issue raised	Significance	Suggested solutions
1	Fly ash generated by Kanti Project of NTPC is damaging the agricultural land making it infertile. So far no crop could be cultivated on land near ash dyke in village Narsanda where no provision has been made for removing the water from Narsanda village by KBUNL. As a result, the entire waste water is flooded in farmer's private land also causing drying of fruit bearing trees in village Narsanda, Kanti distt. Mujaffarpur, Bihar. Loss to the only livelihood to farmers.	Following matter has been considered by Tribunal in view of damage caused to crops and health hazard to villagers on account of air pollution due to fly ash generation by Power projects. 1. (By Video Conferencing) Original Application No. 75/2020 (I.A No. 149/2020 & I.A No. 150/2020) (With report dated 07.11.2020) dated 19.03.2021,Union of India.Grievance in this application is that Panki Thermal Power Plant was set up at Kanpur in the year 1977 and approval for expansion was granted in the year 2017. The plant is causing air and water pollution resulting in damage to public health and the environment. The remedial measures need to be taken as Kanpur city is already suffering from air pollution. The applicant has relied upon newspaper reports and representations made to the authorities. 2. The matter was earlier considered on 07.01.2020 and a report was sought from a joint Committee comprising of the MoEF&CC Regional Office, CPCB, State PCB and the District Magistrate, Kanpur (Rural). 3. Accordingly, the State PCB has filed its report on 07.11.2020 on behalf of the joint Committee as follows:- 2 "3. In compliance of the above	Application maybe considered in view of direction of Ztribunal on the matter as referred.

Balu
21.2.2022

			direction from the NGT, the joint committee visited the Panki Thermal Power Plant (TPP) on August 14, 2020 to review the extent of pollution by existing unit and activities in operations for on-going construction of the new 01 x 660 MW Coal based Supercritical Thermal Power unit. Discussions were carried out in the office of Unit Head, Shri V. P. Katiyar [Unit Head along with other officials including Shri Rajeev Kumar [Environment officer, Panki TPS], Shri V. K. Gupta [SE, Civil, Panki TPS] and Shri M. M. Chaturvedi [SE, Panki TPS], followed by the site visit. Following are some of the salient observations made by the joint committee 3.1. A total of four thermal power units were established at Panki Kanpur by M/s UP Rajya Vidyut Utpadan Nigam Limited. The development was in two phases. Two units (Unit-1 and Unit-2), each of 32 MW, were operational in the year 1967-1968 and another two units (Unit-3 and Unit-4), each of 105 MW, were commissioned in the year 1977. Out of these four units, two were close down and deleted in 1999 & 2005. Since then, only two power generating units (Unit No 3 & 4) of 105 MW capacity each were in operations. These two operational units were also closed down and deleted by Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited through their office order dated 17.02.2018 (Annexure-2). 3.2. On the day of site visit, no operational power	

21.2.2022

			generating unit was found at the site. Structures of these units were also found dismantled. And hence there is no contribution of any air and water pollution load by those units. It was also informed by the representative of Panki TPP that the fly ash generated was utilized for various beneficiary purposes.	

Ratn
Ratima

PratimaAkolkar
Research Co-ordinator (NGT)
12.02.2022

O.A.No.181/2021 दिनांक – 14/12/21

सेवा में,
प्रधानमंत्री, भारत

20/LP/2022
05/01/22

विषय – PMOPG/D/2021/0263815

महाशय,

निवेदन पूर्वक अंकित करना है, कि एन टी पी सी नोएडा द्वारा दिए गए जबाब निराधार है। एन टी पी सी नोएडा मिस. के. बि. यु. एन. एल. के जिस जाँच रिपोर्ट की बात अपने पत्र में उल्लेख की है. वह केवल कागजी घोड़ा दौड़ाकर बनाई गई है।

"KBUNL ने लिखा है, कि ग्रामीणों ने अपनी जमीन को खोद कर समतल कर लिया है। इसमें ग्रामीणों का क्या लाभ हो सकता है।"

KBUNL को किसान अपना जमीन क्यों देना चाहेगें, जबकी पूर्व में ही बहुत अधिक अधिग्रहण की जा चुकी है। दशकों से हम किसान पान की खेती करते आ रहें हैं, जो अब बिलकुल समाप्त हो चुकी है। प्लान्ट से निकलने वाले ऐश के कारण कई वर्षों से खरीफ और रबि फसल भी नहीं हो पा रही है। वर्तमान में भी इसकी जाँच स्वतंत्र रूप से महाशय द्वारा कराई जा सकती है, कि अब तक ऐसडैक के किनारे नरसंडा गाँव में रबि फसल की बुआई नहीं की जा सकी है।

नरसंडा गाँव से पानी निकासी का KBUNL द्वारा कोई समुचित प्रबंध नहीं की गई है, जिसके कारण सालोंभर प्लान्ट की पानी बरसात के पानी में मिलकर हमकिसानों की निजी भूमि पर फैली रहती है। इसके कारण फलदार वृक्ष भी सुख रहे हैं।

अतः महाशय से अनुरोध है, कि उपर्युक्त बातों पर पुनः विचार करते हुए, हमारी समस्याओं का समाधान कराए तथा यथोचित क्षतिपूर्ती दिलाने का कृपा करें।

विश्वासभाजक
दिनेश प्रसाद चौधरी

अनुलग्नक
एन टी पी सी नोएडा
प्राप्त पत्र

NATIONAL GREEN TRIBUNAL
Principal Bench, New Delhi
Receipt & Issue Branch
Received
04 JAN 2022
Dairy No. 29
Signature

S/o लक्ष्मी चौधरी
ग्राम – नरसण्डा
PO/PS – कॉंटी
जिला – मुजफ्फरपुर, बिहार
पिनकोड – 843109
मोबाइल नं० – 8862826592

प्रतिलीपी : एन. टी पी सी नोएडा, National Green Tribunal
Court: New Delhi

(31) नारद कुमार
(32) सुरेश कुमार

(33) (1) दुर्गा सुन्दर चौधरी
(2) दीन दयाल चौधरी
(3) Mohan Nirmalkar Choudhary
(4) परमात्म नगत
(5) रमेश चौधरी
(6) मोना मिश्रा
(7) रामकरण मैथिलया
(8) राम प्रकाश
(9) रवीन्द्र मिश्रा
(10) बिरेन्द्र नगत
(11) रामप्रवेश
(12) Raman Kumar
(13) हरीचन्द्र प्रसाद
(14) श्यामलाल चौधरी
(15) अरुण कुमार चौ०
(16)
(17) Pankaj Kr (पंकज कुमार)
(18) उपेन्द्र कुमार
(19) शैशना कुमार
(20) मुकेश कुमार
(21) हरिशंकर नगत
(22) दीन दयाल चौ०
(23) रंजन कुमार
(24) रामलखन चौ०
(25) पारस प्रसाद चौ०
(26) अजय कुमार
(27) जगदीश नगत
(28) [illegible]
(29) [illegible]
(30) सत्यनारायण चौधरी

दिनांक - 16/02/21

सेवा में,

श्रीमान् महाप्रबंधक मानव संसाधन
एन० टी० पी० सी०, कॉंटी प्रजैक्ट मुज० बिहार

(29) 3

विषय – प्रजैक्ट के एसडैक के दक्षिण में स्थित मेरी निजी भूमि बंजर होने के संबंध में

महोदय,

निवेदन है, कि मैं दिनेश चौधरी उर्फ- दिनेश प्रसाद चौरसिया मेरी जमीन एन० टी० पी० सी० कॉंटी बिजली प्रजैक्ट से निकलने वाली एसडैक के दक्षिण में स्थित है। मेरे जीने का ज़मीन ही एकमात्र साधन हैं। ना तो मुझे एन० टी० पी० सी० के द्वारा रोजगार दी गई है, और ना ही कोई लैकदारी। महोदय, हमारे बच्चों का भरणपोषण के लिए यह की खेती ही एक मात्र जरीया हैं, और वह भी प्रजैक्ट से निकलने वाली राख से भूमि पूरी तरह से बंजर हो गई है। वह ज़मीन किसी उपयोग के लायक नहीं हैं। यहाँ पर मेरी दो खेत हैं, जिसमें पानी जमा रहता है और राख के जमा हो जाने से पूरी तरह से बंजर हो गई है।

अतः

श्रीमान् जी से नम्र निवेदन है, कि नुकसान के भरपाई हेतु हमारे बच्चों को रोजगार दिया जाए या प्रतिवर्ष मेरे ज़मीन के हिसाब से अनुकूल क्षतिपूर्ति दी जाए। उपरोक्त विषयों का अवलोकन करते हुए, समस्या का समाधान करने का कृपा करें।

संलग्न
(i) ज़मीन की रसीद

आपका विश्वासी
दिनेश।

नाम – दिनेश प्रसाद चौरसिया
पिता – स्व० लक्ष्मी चौधरी
ग्राम – नरसण्डा, PO/PS-कॉंटी
जिला – मुजफ्फरपुर, बिहार
पिन कोड़ – 843109
मोबाइल नं – 8862826592

दिनांक - 16/02/21

सेवा में,
मुख्य - कार्यकारी अधिकारी
एन.टी.पी.सी., कॉंटी, प्रजैक्ट, मुज०, बिहार

विषय - प्रजैक्ट के एसडैक के दक्षिण में स्थित मेरी निजी भूमि बंजर होने के संबंध में

महोदय,

सविनय निवेदन हैं, कि मैं दिनेश चौधरी उर्फ दिनेश प्रसाद चौरसिया हूँ। मेरी ज़मीन एन.टी.पी.सी. कॉंटी बिजली प्रजैक्ट से निकलने वाली एसडैक के दक्षिण में स्थित हैं। मेरे जीने का जमीन ही एक मात्र साधन हैं। ना तो मुझे एन.टी.पी.सी. के द्वारा रोजगार दी गई हैं, और ना ही कोई ठेकेदारी। महोदय, हमारें बच्चों का भरणपोषण के लिए पान की खेती ही एक मात्र जरीया हैं। और वह भी प्रजैक्ट से निकलने वाली राख से भूमि पूरी तरह से बंजर हो गई हैं। वह ज़मीन किसी उपयोग के लायक नहीं हैं। यहाँ पर मेरी दो प्लौट हैं, जिसमें पानी जमा रहता है और राख के जमा हो जाने से पूरी तरह से बंजर हो गई हैं।

अतः

श्रीमान् जी से नम्र निवेदन हैं, कि नुकसान के भरपाई हेतु हमें बच्चों को रोजगार दिया जाए या प्रतिवर्ष मेरे ज़मीन के हिसाब से अनुकूल क्षतिपूर्ति दी जाए। उपरोक्त विषयों का अवलोकन करते हुए, ~~जमीन~~ समस्या का समाधान करने का कृपा करें। इसके लिए मैं श्रीमान् का सदा आभारी रहूँगा।

अनुलग्नक

i) ज़मीन की रसीद

आपका विश्वासी
दिनेश।

नाम - दिनेश प्रसाद चौरसिया
पिता - ~~स्व~~ लक्ष्मी स्व० लक्ष्मी चौधरी
ग्राम - नरसण्डा, PO/PS - कॉंटी
जिला - मुजफ्फरपुर, बिहार
पिनकोड - 843109
मोबाइल नं - 8862826592

<Dial 18002666868> <Wear Masks, Stay Safe.

RF646299083IN-IVR:827064629908 3
RL NIT SD <842003>
Counter No:7,20/02/2021,10:42
To:MAHAPRABANDHAK,N T P S KANTI
PIN:843130, Kanti TPS SO
From:D.PD.CHAURASIYA,NARSANDA
Wt:20gms
Amt:17.00(Cash)PS:5.00
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe.

RF646299097IN IVR:827064629909 7
RL NIT SD <842003>
Counter No:7,20/02/2021,10:42
To:CEO NTPC KANTI,TPS KANTI
PIN:843130, Kanti TPS SO
From:D.PD.CHAURASIYA,NARSANDA
Wt:20gms
Amt:17.00(Cash)PS:5.00
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe.